

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHADRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) The State Government requested for inclusion of 59 blocks of 12 districts under the EAS. EAS has been recently extended to 90 blocks of the State including the 59 blocks referred to above.

Oil Exploration

915 SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state

(a) the terms and conditions of the scheme checked out by the Union Government for private sector companies for Oil exploration works; and

(b) the percentage of expenditure that will be borne by the private companies from their own resources and percentage that they will get from Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) :

(a) and (b) The terms and conditions offered by the Government of India under the bidding rounds for the exploration blocks are :

The contracts of exploration blocks are production sharing contracts with a contract period in case of crude oil and associated gas, of upto 25 years. Companies are exempted from payment of bonuses and statutory levies. The Government of India would have the first right of refusal in respect of the oil produced under these contracts, with companies being paid for their share of oil at international prices. Provision for participation by ONGC/OIL in the venture at the exploration and /or the development stage has been made and ONGC/OIL can take a participating interest of 30% to 40% in the venture. Provisions have also been made for the development of commercially exploitable natural gas resources. No expenditure is incurred by Government of India under these contracts.

Diamond Park

916 SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state

(a) whether the Government are aware of the proposal of the Madhya Pradesh Government for setting up a Diamond Park in Indore district.

(b) if so, the details thereof.

(c) whether the Union Government have given security clearance to the Madhya Pradesh Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (d) The Government of India is aware that the

Government of Madhya Pradesh had issued a notification dated 2.2.1996 under the provisions of the Land Acquisition Act, 1894, notifying various survey numbers in Rangwasa village for acquisition of land for the establishment of a proposed Diamond Park. The matter is thus fully in the domain of the Government of Madhya Pradesh.

A team of senior officers of the Department of Atomic Energy as deputed to Indore to assess whether the proposed Diamond Park would pose any threat to the safety/security of the Centre for Advanced Technology at Indore. The team has reported that the proposed Diamond Park would not pose any threat to the Centre for Advanced Technology.

The Department of Atomic Energy has as yet not given any security clearance to the Madhya Pradesh Government.

Encroachment

917 SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to state

(a) whether a Delhi Court in a judgement delivered in 1993 on encroachment of land said that a full time Central authority or department is to be established in order to reclaim public premises in occupation of various people in Delhi and to prevent further encroachment thereon;

(b) if so, the details thereof and the steps taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) The Hon'ble Court of the Sub-judge, First Class, Tis Hazari Court, in Suit No. 581/92-Bhikari Lal Vs. M.C.D. and Laxmi Chand had directed that the Ministry of Urban Development should constitute a Committee to examine the suggestions made for constituting a Central Authority or Department in respect of public premises vesting in and belonging to development bodies in Delhi.

The Hon'ble High Court of Delhi, in Civil Writ Petition No. 3451 of 1989 - Kailash Colony Women's Association Vs. MCD and Others, had inter-alia observed that a study should be immediately undertaken so as to find out the ways as to know the problems of unauthorised construction and illegal use could be sorted out and opined that it was necessary that the problem was considered by a Committee headed by Secretary, Ministry of Urban Development, Government of India and consisting of Chief Secretary, Government of NCT of Delhi, Commissioner, MCD, Vice Chairman, DDA, Administrator, NDMC, General Manager, DESU and Commissioner of Police. The report of the

Committee was submitted to the Hon'ble High Court. The High Court thereafter directed the Central Government to take necessary action to notify the building by-laws after following the prescribed procedure. Copies of the draft bye-laws have been forwarded to the local bodies/Government of NCT of Delhi with a request to invite suggestions/objections from the public and forward them along with their recommendations.

Oil Coordination Committee

918. SHRI RAJIV PRATAP RUDY :
SHRI TARIQ ANWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Oil Coordination Committee (OCC) has directed PSU's Oil Companies not to allow LPG Cargoes of Private Companies to be off loaded at their ports;

(b) if so, whether such a step adversely affected the supplies of private companies causing hardship to their customers; and

(c) if so, the steps taken by the Government to rectify the position?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) :
(a) No, Sir.

(b) and (c). Do not arise in view of (a)

Oil Wells in Mahanadi Basin

919. SHRI DINSHA PATEL :
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether Oil India Limited (OIL) have incurred loss to the extent of Rs. 175 crores in unsuccessful drilling of the wells in Mahanadi Basin;

(b) if so, the details thereof;

(c) whether the Oil companies/ONGC engaged in exploration activities are using the technology and

(d) if so, the manner in which it compares with their counterparts in advanced countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) :
(a) and (b). Oil India Limited (OIL) has spent an amount of Rs. 175 crores in Mahanadi Basin (onshore and offshore) on exploration activities, including drilling of 11 exploratory wells. However, these efforts did not yield any hydrocarbon commercial discovery. The oil exploration activity is highly probabilistic in nature and often there is no direct relationship between input and output.

(c) and (d). The technology being used both by ONGC and O.I.L. for exploration activities compares favourably with the technology being used elsewhere in the world.

12.00 hrs.

PAPERS LAID ON THE TABLE

Annual Report Review and Annual Accounts of the Council of Scientific and Industrial Research, New Delhi for the year 1994-95 and Statement explaining reasons for delay in laying these papers.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1994-95, together with Audit Report thereon
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT-651/96]

Memorandum of Understanding between the National Hydroelectric Power Exploration Limited and the Ministry of Power for the year 1996-97.

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : I beg to lay on the Table : a copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1996-97.

[Placed in the Library. See No. LT-652/96]